

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CBI Vs. Harpreet Fashion Pvt. Ltd.
CC No. 80/2019

21.08.2020

Pr. (on screen): Sh. Praneet Sharma, Id. Sr. PP for CBI.

A-1 Harpreet Fashion Pvt. Ltd. (through its Director A-4 Smt. Harpreet Kaur) is present

A-2 Mohanjit Singh Mutneja, A-3 Gunjit Singh Mutneja and A-4 Ms. Harpreet Kaur are present

A-5 Harmendra Singh is present alongwith Id. counsel Sh. K.K. Sharma.

A-6 Ram Kumar Aggarwal alongwith Id.counsels Sh.M.K. Gupta and Sh. Vijay Kumar.

A-7 Darwan Singh Mehta is present

A-8 T.G. Purshothaman alongwith Id. counsel Sh. Shri Singh

A-9 C.T. Rama Kumar is present alongwith Id. counsel Sh. Manoj V. Jorge.

Matter has been taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Ld. Sr. PP for CBI states that he has already filed written submissions and rebuttal submissions in the year 2019. Ld. counsels for the accused persons submitted that they have also filed rebuttal submissions in the year 2019. Ld. counsels for the accused persons further submitted that they are not having the scanned copies of the written submissions and rebuttal submissions filed on behalf of the CBI and rebuttal submissions filed on behalf of the accused persons and requested to provide them with the same.

The concerned IO is directed to provide the Id. counsels for the accused with the scanned copies of the written submissions, rebuttal submissions filed on behalf of CBI and the rebuttal submissions filed on behalf of the accused persons before the next date of hearing. Let the meeting link be sent to the IO for his appearance on the next date of hearing.

Put up with other connected matters on **29.08.2020 at 11.00 AM** for arguments.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

Nirja Bhatia

Nirja Bhatia
(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/21.08.2020

CC No. 80/2019
1 of 2

CBI Vs. Harpreet Fashion Pvt. Ltd.

Page

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC ACT
(CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

State Vs. Ravi Avana

FIR No. RC2212020E0001

PS: CBI/EOU-IX/EO-111

**u/s 120B/419/420 IPC & 66D
IT Act**

21.08.2020

Pr. (on screen): Sh. Praneet Sharma, ld. Sr. PP for CBI along with IO Ms.
Reena Chauhan

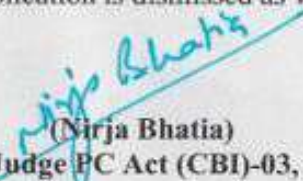
Sh. Himanshu Sharma, ld. Counsel for the applicant/accused Ravi
Avana

Matter has been taken up through Video Conferencing hosted by Sh.Ashok
Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No.
R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Ld. Counsel for the applicant/accused seeks permission of the Court to
withdraw the bail application.

Heard. Allowed.

In view of the above, the present bail application is dismissed as withdrawn.


(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/21.08.2020

IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs. Gunjit Singh Mutneja
CC No. 77/2019

21.08.2020

Pr. (on screen): Sh. Praneet Sharma, Id. Sr. PP for CBI.

A-1 Gunjit Singh Mutneja and A-2 Mohanjit Singh Mutneja
are present

A-3 Harmendra Singh is present alongwith Id. counsel Sh. K.K.
Sharma.

A-4 K.N. Aithal is present along with Id. counsel Sh. Ajay Kumar
Tyagi

A-5 U.R. Adiga is present alongwith Id. counsel
Ms.Sunita Sharma.

A-6 S. Hariharan is present alongwith Ld. Counsel Sh.Atul Batra .

A-7 Rajnish Kr. Srivastava is present alongwith Id. counsel Sh. Arun
Sharma

A-8 Ravi Malhotra is present

Matter has been taken up through Video Conferencing hosted by
Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High
Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and
16/DHC/2020 dated 13.06.2020.

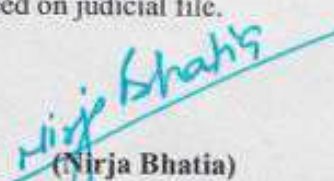
Ld. Sr. PP for CBI states that he has already filed written submissions
and rebuttal submissions in the year 2019. Ld. counsels for the accused
persons submitted that they have also filed rebuttal submissions in the year
2019. Ld. counsels for the accused persons further submitted that they are
not having the scanned copies of the written submissions and rebuttal
submissions filed on behalf of the CBI and rebuttal submissions filed on
behalf of the accused persons and requested to provide them with the same.

The concerned IO is directed to provide the Id. counsels for the
accused with the scanned copies of the written submissions, rebuttal
submissions filed on behalf of CBI and the rebuttal submissions filed on
behalf of the accused persons before the next date of hearing. Let the
meeting link be sent to the IO for his appearance on the next date of hearing.

Put up with other connected matters on 29.08.2020 at 11.00 AM for
arguments.

A copy of this order be sent to the computer branch for uploading on
the official website.

A copy of this order be scanned and placed on judicial file.


(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,